

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 353/2025

[Arising out of impugned judgment and order dated 02-08-2024 in A482 No. 14915/2024 passed by the High Court of Judicature at Allahabad]

JATAN KUMAR SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No.294714/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.294710/2024-EXEMPTION FROM FILING O.T.)

Date : 24-02-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) : Mr. Sudhir Kumar Saxena, Sr. Adv.
Mr. Aviral Saxena, AOR
Mr. Kunwar Aditya Singh, Adv.
Mr. Abhinav Sharma, Adv.

For Respondent(s) :Mr. Ajay Kumar Mishra, Sr, Advocate General
Mr. Garvesh Kabra, AOR
Mr. Harsh Pratap Shahi, Adv.
Mrs. Nikita Jaju, Adv.

Mr. Shoeb Alam, Sr. Adv.
Mr. Ivan, AOR
Mr. Vivek Mathur, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned senior counsel for the petitioner states that an affidavit in response to the counter affidavit has been filed. The same is not on record. Registry is directed to tag the same.

List on 03.03.2025.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR